

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH  
CHENNAI**

**Original Application No. 159 OF 2021 (SZ)**

**IN THE MATTER OF:**

Kankana Das

... Applicant

Versus

Union of India and others

... Respondents

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**Place: Chennai**

**Date: 27.02.2024**

*Jayalakshmi*

**Counsel for CPCB**



*H.D. Varalaxmi*

**Deponent**

**H.D. VARALAXMI**

Regional Director

**CENTRAL POLLUTION CONTROL BOARD**

Regional Directorate (Chennai)

MoEF & CC, Govt. of India

2nd Floor, 40-E, BSNL Building, TVK Industrial Estate,  
CIPET Road, Guindy, Chennai - 600032

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN BENCH  
CHENNAI**

**Original Application No. 159 OF 2021 (SZ)**

**IN THE MATTER OF:**

Kankana Das

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... Respondents

**Status Report filed by Central Pollution Control Board in compliance of Hon'ble NGT Southern Zone Order dated 11.12.2024 in the matter of Kankana Das, Kolkata Vs UOI and others (OA No. 159/2021)**

Vide order dated 11.12.2024 in the matter of OA No.159 of 2021, the Hon'ble NGT (SZ), Chennai directed as follows:

*Para 7: Therefore, we direct all the SPCBs/PCCs to get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs. 1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.*

*Para 8: Upon receiving the SAPs from the SPCBs/PCCs, the CPCB has to collate all the SAPs, bring out the guidelines and implement the same for improving air quality. If the CPCB fails to do the same before 28<sup>th</sup> February 2025, the Member Secretary of the CPCB will be directed to be present before us.*



*H.D. Varalaxmi*  
**H.D. VARALAXMI**  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
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## 1.0 Status:

In compliance to Para 7 of the order, SPCBs/PCC of Karnataka, Kerala, Tamil Nadu, Telangana & Puducherry have submitted their duly approved State Action Plan (SAP) on or before 31.01.2025.

Andhra Pradesh Pollution Control Board (APPCB) submitted SAP prepared by state level Air Quality Monitoring Committee (AQMC) on 31.01.2025, however the plan was not approved by the Steering Committee, chaired by the Chief Secretary of Andhra Pradesh. CPCB communicated in this regard vide letter dated 10.2.2025 to Andhra Pradesh Pollution Control Board to pay requisite amount to CPCB. The payment of cost of Rs. 1,00,000/- (Rupees One Lakh only) has not yet been received by CPCB. Further, APPCB submitted duly approved SAP on **24.02.2025**. (Copy of CPCB letter dated 10.2.25 is enclosed at **Annexure-I**)

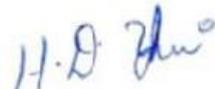
The detailed submission of status of SAP is placed at **Annexure - II**.

## 2.0 Action taken by CPCB:

In compliance to Para 8 of the order, it is submitted that CPCB has framed *Guidelines for formulation of State Action Plan* (in compliance of Hon'ble NGT SZ order dated 29.11.2023) which includes "Implementation of the Action Plan" as a component of SAP. The implementation components include Monitorable targets, Monitoring and evaluation, Institutional arrangements (enforcement procedures, roles and responsibilities) and Steps, working periods, timeline.

Further, the guidelines outline role of state level Air Quality Monitoring Committee (AQMC) chaired by *Principal Secretary, Environment Department* and Steering Committee under chair of Chief Secretary to monitor and review the implementation. In this regard, para 2.4 of the guidelines stipulates that "AQMC to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation".



  
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The said "Guidelines for Formulation of State Action Plan" has also been taken on record by the Hon'ble Tribunal during proceeding held on 09/5/2024. Copy of the order dated 09/5/2024 of the Hon'ble NGT in this regard is given at **Annexure-III**

Further, as per Section 17 (1) (a) of *The Air (Prevention and Control of Pollution) Act, 1981*, it is one of the function of State Board *to plan a comprehensive programme for the prevention, control or abatement of air pollution and to secure the execution thereof.*

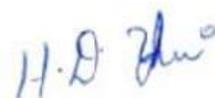
CPCB convened a meeting with the respondent SPCBs/PCC (i.e. State Pollution Control Boards of Andhra Pradesh, Telangana, Karnataka, Tamil Nadu, Kerala and Puducherry Pollution Control Committee) on 14.02.2025 to discuss the status and implementation of SAPs. (Minutes of Meeting placed at **Annexure -IV**).

Some of outcomes of the meeting are as follows:

- States/UT to start implementation of the activities mentioned in the approved SAP with immediate effect.
- States/UT to simultaneously work on further strengthening of the plan, considering CPCB observations, incorporation of the policies requiring formulation/amendments by State/UT governments, etc.
- States/UT may convene a meeting among neighbouring States/UT to work on regional planning and trans-boundary air quality issues. In case of any unresolved issues, they may write to CPCB/MoEFCC.

While communicating minutes of the meeting held on 14.02.2025, vide letter dated 25.2.2025 CPCB asked the aforesaid six respondents SPCBs/PCC to start implementation of submitted SAP in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the gaps/suggestions provided by CPCB during the aforesaid meeting. (Copy of CPCB letter dated 25.2.2025 is placed at **Annexure -V**)



  
**H.D. VARALAXMI**  
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Further, CPCB vide letter dated 27.02.2025 communicated Principal Secretary- Environment Department of all the aforesaid six respondents States/UT to monitor the implementation of State Action Plan periodically and report to the respective Steering Committee for review. (Copy of CPCB letter dated 27.02.2025 is placed at **Annexure -VI**)

It is humbly submitted that improvement in SAP is a continuous process which the state level AQMC may undertake from time to time under the approval of Steering Committee chaired by Chief Secretary.

In view of above submission and in accordance with Section 17 (1) (a) of the *Air (Prevention and Control of Pollution) Act, 1981* and the above mentioned CPCB's *Guidelines for Formulation of State Action Plan*, it is humbly submitted that the State level AQMC may monitor the implementation of SAP periodically and report to Steering Committee under chair of Chief Secretary which will review the progress of implementation.

**Place: Chennai**  
**Date: 27.02.2025**



*H.D. Varalaxmi*  
**H.D. VARALAXMI**  
Regional Director  
CENTRAL POLLUTION CONTROL BOARD  
Regional Directorate (Chennai)  
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केन्द्रीय प्रदूषण नियंत्रण बोर्ड  
CENTRAL POLLUTION CONTROL BOARD  
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार.  
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE, GOVT. OF INDIA.

EMAIL/SPEED POST

To,

10.02.2025

**The Member Secretary,**  
Andhra Pradesh State Pollution Control Board  
D.No. 33-26-14 D/ 2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalmvari Street,  
Kasturibaipet, Vijayawada-520010  
Andhra Pradesh

**Subject: Hon'ble NGT order dated 11.12.24 in the matter of OA No. 159 of 2021 (SZ)-  
State Action Plan for clean air-reg.**

Sir,

This is in reference to Hon'ble NGT order dated 11.12.24 in the matter of OA No. 159 of 2021(SZ) and CPCB letter no. CM-13013/56/2021-LAW-HO-CPCB-HO dated 23.12.2024 regarding submission of approved State Action Plan (SAP) for clean air as per the Guidelines prepared by CPCB.

Hon'ble NGT, in its order dated 11.12.2024, directed respondent SPCBs/PCCs of Tamil Nadu, Kerala, Karnataka, Telangana, Andhra Pradesh, and Puducherry as follows:

*Para 7: Therefore, we direct all the SPCBs/PCCs to get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs. 1,00,000/- (Rupees One Lakh only) for each of the SPCB/PCCs.*

In this regard, it is informed that Andhra Pradesh has submitted SAP on 31.01.2025 but it is not approved by Steering Committee.

Andhra Pradesh PCB is requested to submit SAP duly approved by Steering Committee along with requisite amount as mentioned in the **para 7** of Hon'ble NGT order.

This issues with approval of the Competent authority.

Yours faithfully

(P. Agarwal)  
Director & Head AQM

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली - 110032.

Parivesh Bhawan, East Arjun Nagar, Delhi - 110 032.

दूरभाष /Tel : 43102030, 22305792, वेबसाइट /Website: www.cpcb.nic.in

Encl: as above

1. Additional Secretary, CP Division,  
MoEFCC  
Indira Paryavaran Bhawan  
Jor Bagh, Aliganj, New Delhi – 11003

: for kind information please

2. The Special Chief Secretary  
Andhra Pradesh Forest Department  
Government of Andhra Pradesh  
4<sup>th</sup> Block, 1<sup>st</sup> Floor, Room No: 268, A.P Secretariat Office,  
Velagapudi.

: for kind information please



(P. Agarwal)

## Annexure - II

**Detailed submission status of State Action Plans:**

<b>Sr. No.</b>	<b>State/UT</b>	<b>Approved SAP receiving date</b>	<b>Preparation by AQMC</b>	<b>Approval by Steering Committee</b>
1	Andhra Pradesh	<b>24.02.2025</b> (Annexure A)	Yes	Yes
2	Karnataka	28.01.2025 (Annexure B)	Yes	Yes
3	Tamilnadu	31.01.2025 (Annexure C)	Yes	Yes
4	Telangana	28.01.2025 (Annexure D)	Yes	Yes
5	Kerala	29.01.2025 (Annexure E)	Yes	Yes
6	Puducherry	31.01.2025 (Annexure F)	Yes	Yes

**Item No.03:-**

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

(Through Video Conference)

**Original Application No. 159 of 2021 (SZ) &  
I.A. No.47 & 48 of 2024 (SZ)**

IN THE MATTER OF:

Kankana Das, Kolkata

... Applicant(s)

**Versus**

Union of India,  
Through Secretary,  
MoEF&CC and Ors.

...Respondent(s)

**Date of hearing: 09.05.2024.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s):

Mr. Ritwick Dutta.

For Respondent(s):

Mr. Meyyappan represented  
Mrs. Me. Sarashwathy for R1.  
Mr. D.S. Ekambaram a/w.  
Mrs. P. Jayalakshmi for R2.  
Dr. D. Shanmuganathan for R3.  
Mr. S. Sai Sathya Jith for R4.  
Mr. Darpan K.M. for R5.  
Mrs. H. Yasmeeen Ali for R7.

Ms. C.P. Kavitha Renjini represented  
Mr. T. Sai Krishnan for R8.  
Mr. Ramesh Sanjay represented  
Mrs. Madhuri Donti Reddy for R9 & R10.  
Mr. G. Vignesh represented  
Mr. E.K. Kumaresan for R11.  
Mrs. Niveditha S Menon represented  
Mrs. V.K. Rema Smrithi for R12.

**ORDER**

1. The status report dated 14.03.2024 of the Central Pollution Control Board (CPCB) is filed.
2. The report states that the CPCB had framed the common guideline for preparation of the State Action Plan based on the indicative template shared by the MoEF&CC and also incorporating the topographical and geographical conditions of the States/Union Territories. The same was submitted to the MoEF&CC and concurrence was received on 12.03.2024.
3. The learned counsel appearing for the applicant also agreed with the status report and only insisted that for the implementation of the same, some timeline may be fixed.
4. Regarding the timeline and budgetary also, the CPCB's guideline for preparation of the State Action plan has given a provision in Para 2.3. As already mentioned that it depends upon the budget allotment for implementation, we direct the individual State PCBs and the PPCC to file their respective reports regarding the timeline required to implement the guidelines.

5. Let the matter be listed on 30.07.2024.

Sd/-  
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-  
Dr. Satyagopal Korlapati, EM

O.A. No.159/2021 (SZ),  
I.A. Nos.47 & 48/2024 (SZ)  
09<sup>th</sup> May, 2024. Mn.



**Minutes of meeting regarding Implementation of the State Action Plans (SAPs) as per the order of the Hon'ble NGT (South Zone) in the matter of OA No. 159 of 2021**

A meeting to discuss the status & implementation of the State Action Plans (SAPs) prepared by Southern States/UT i.e., Andhra Pradesh, Tamil Nadu, Telangana, Puducherry, Karnataka & Kerala as per the order dated 11.12.2024 of Hon'ble NGT (South Zone) in the matter of OA No. 159 of 2021 was convened on 14.02.2025 under the Chairmanship of the Member Secretary, Central Pollution Control Board (CPCB). The list of participants is annexed in Annexure-I.

At the outset, Member Secretary, CPCB welcomed all the participants and briefed about the agenda of the meeting. Shri Pankaj Agarwal, DH-AQM Division briefed about the SAPs received by SPCBs/PCCs.

Ms. Sakshi Batra, Sc. 'C' presented background of Hon'ble NGT Directions; status of submitted SAPs and detail gap analysis of the submitted plans w.r.t. the approved guidelines for preparation of the SAP. States were further guided on the implementation mechanism and further strengthening of the SAPs as per the guidelines. Copy of presentation attached - Annexure -II)

SPCB/PCC's specific issues and discussions are as follows:

Andhra Pradesh: SAP prepared by AQMC was submitted on 31.01.2025 but it was not approved by Steering committee headed by the Chief Secretary, Andhra Pradesh. APCCB requested for considering the submitted SAP while approved plan by Chief Secretary shall be shared shortly.

Tamil Nadu: TNPCB suggested that a committee with all southern states may be constituted for regional airshed planning and its implementation. Further, TNPCB shared that for air quality forecasting, IITM software will cost about 100 Cr., which seems to be too high and thus requested CPCB for guidance on availing air quality forecasting service.

Karnataka: Karnataka SPCB shared that Source Apportionment (SA) studies have been conducted in 4 non-attainment cities of Karnataka, but it will be a costly and time-consuming process for conducting SA studies in all cities of the states.

Kerala: Kerala SPCB requested for deputation of a consultant since there is no non-attainment city in the State and hence no consultant is deputed under NCAP for the Kerala State.

Puducherry: PPCC reiterated the high infrastructure development cost for air quality forecasting as pointed out by Tamil Nadu SPCB and requested CPCB to look into the matter.

Telangana: The gap/suggestions provided by CPCB will be included in SAP for approval of steering committee. Further, State Board suggested that a regional committee headed by MoEF&CC or CPCB may be constituted for regional airshed planning.

Based on the above discussions, following decisions were taken:

1. As per the directions of Hon'ble NGT, CPCB will present the facts before Hon'ble NGT (SZ) on the date and status of submission of approved SAP by Steering Committee.
2. It was clarified that CPCB has identified the gaps in SAPs based on the approved uniform guidelines, that may help states/UTs to further strengthen the plans. CPCB has no role in the approval of the SAPs as per the Guideline and the plans are submitted after due approval of State Level Steering committee headed by Chief Secretary of the respective States/UT.
3. States/UT to start implementation of the activities as suggested in the CPCB guidelines and approved SAP with immediate effect.
4. States/UT to simultaneously work on further strengthening of the plan, considering CPCB observations, incorporation of policies requiring formulation/amendments by State government, etc.
5. States/UT may convene a meeting among neighbouring states to work on regional planning and transboundary air quality issues. In case of any unresolved issues, they may write to CPCB/ MoEF&CC.
6. Regarding the high cost of the Air quality forecasting software/server by IITM, it was suggested that states may examine and take services of Indian Institute of Tropical Meteorology (IITM) or any other suitable institute instead of software/server procurement from IITM.
7. To identify the major polluting sources, it was suggested that states/UT may conduct the State Level Emission Inventory studies for identifying major sources of air pollution. To begin with major sources and respective clusters may be identified to prioritize the actions.
8. It was suggested that one official/consultant from CPCB-HO may support the Kerala SPCB in this matter and resolve the issues from CPCB-HO.

The meeting ended with thanks to and from the chair.

**Annexure I****Members from CPCB:**

1. Shri. Bharat Kumar Sharma, Member Secretary, CPCB
2. Shri. Pankaj Agarwal, Head-AQM Division
3. RD-Chennai Smt. Varlaxmi
4. RD Chennai Shri. Rajkumar
5. RD Bengaluru Shri. JC Babu
6. RD Bengaluru Shri Vivek
7. Ms. Sakshi Batra, Sc. C, CPCB
8. Shri. Sundaram, Sc B, CPCB
9. Shri. V.K. Shukla, Consultant, AQM
10. Shri Satpal, Consultant B
11. Shri. Vipin, Consultant B
12. Shri. Pankaj Jiwrajka, NCAP-PMU, A-PAG

**Members from SPCBs:**

1. Sh. Lingaraja IFS, Member Secretary, Karnataka SPCB
2. Sh. R. Kannan, Member Secretary, Tamil Nadu SPCB
3. Dr. Sheela A. M., Member Secretary, Kerala SPCB
4. Dr. N. Ramesh, Member Secretary, Puducherry PCC
5. Sh. Shankara Subramanian, Deputy Director labs, Tamil Nadu SPCB
6. Dr. P. Prasad, Chief Engineer, Andhra Pradesh SPCB
7. Smt. Viji karthikeyan, SEO, Karnataka SPCB
8. Sh. Jayaprakash, ASO, Karnataka SPCB
9. Dr. D. Prasad, Senior Environmental Scientist, Telangana SPCB
10. Smt. Jayashree, Environmental Scientist, Telangana SPCB
11. Smt. Lavanya, AES, Telangana SPCB
12. Smt. M. Sreeranjini , JCES, Andhra Pradesh SPCB
13. Ms. Rema T., Consultant B –NCAP, Tamil Nadu-SPCB
14. Sh. Ramakrishna Chinthapalli, Consultant B –NCAP, Telangana SPCB
15. Sh. Naga Prashanth, Consultant B-NCAP, Andhra Pradesh SPCB

February 14th, 2025

# Discussion on State Action Plan

(OA No.159 of 2021 related to Andhra Pradesh, Tamil Nadu, Telangana, Puducherry, Karnataka & Kerala)



**Central Pollution Control Board**

# Table of Content

- Background
- Status
- Gap Analysis
- Way Forward

# Background (OA No.159 of 2021)

- **Respondent States:** Andhra Pradesh, Tamil Nadu, Telangana, Puducherry, Karnataka & Kerala
- The Hon'ble NGT (SZ), Chennai Vide order dated **29.11.2023** directed:
  - *Central Pollution Control Board to bring out a common guideline for the State Action Plan*
  - The Guidelines were prepared & approved, and shared with all SPCBs/PCCS
- The Hon'ble NGT (SZ), Chennai vide order dated **11.12.2024** directed:
  - *All the SPCBs/PCCs to “get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs. 1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.”*
  - *CPCB to bring out the guidelines and implement the same*
- The current status regarding submission of Status of SAP is placed as [Annexure - I.](#)

# Gap Analysis

Sr. No.	State/UT	State specific CPCB Observations on SAP	Few Common Observations (missing gaps)
1	Andhra Pradesh	<a href="#">Annexure A</a>	<ul style="list-style-type: none"><li>• Topographical, Geographical and Meteorological data impact on air pollution</li><li>• Regional Coordination mechanism with neighbouring states for shared pollution sources</li><li>• Inclusion of monitorable and verifiable emission reduction targets</li><li>• Cost and Feasibility analysis</li><li>• Air Quality Forecasting</li><li>• Budget/Alternative Financing (Private financing and climate co-benefits)</li></ul>
2	Karnataka	<a href="#">Annexure B</a>	
3	Tamilnadu	<a href="#">Annexure C</a>	
4	Telangana	<a href="#">Annexure D</a>	
5	Kerala	<a href="#">Annexure E</a>	
6	Puducherry	<a href="#">Annexure F</a>	

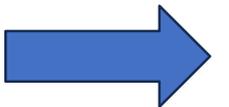
# Way Forward

- Implementation of State Action Plan with immediate effect
- Strengthening of State Action Plan
- Periodic Revision of State Action Plan based on new data and changed context – Regional sources; cost benefit analysis etc.

THANK YOU

# Annexure 1:

Sr. No.	State/UT	SAP receiving date	Preparation by AQMC	Approval by steering committee	Remarks
1	Andhra Pradesh	31.01.2025	Yes	No	Draft SAP prepared by AQMC, shared with CPCB
2	Karnataka	28.01.2025	Yes	Yes	CPCB Observations are Attached in Annexure – A to F
3	Tamilnadu	31.01.2025	Yes	Yes	
4	Telangana	28.01.2025	Yes	Yes	
5	Kerala	23.01.2025	Yes	Yes	
6	Puducherry	31.01.2025	Yes	Yes	



# Implementation of State Action Plan (SAP) Page No: 21

- Implementation of the activities mentioned in the approved SAP with immediate effect
- Inventorization of polluting sources
- Regional Coordination mechanism with neighbouring States – regular interaction; source identification and finding solutions
- AQMC to monitor the implementation of SAP periodically and report to Steering Committee
- Steering Committee to review the progress of SAP implementation
- The activities identified under State Air Action Plan to be prioritised on short-, medium- and long-term basis
- Focus on Monitorable targets and timelines



# Strengthening of State Action Plan

- SAP may incorporate CPCB's observations.
- SAP may further dwell upon other relevant action points as per need and requirement of the respective state.
- Identification and incorporation of policies requiring formulation/amendments by State Government for effective implementation of State Air Action Plan.



# Observations on Andhra Pradesh SAP

## APPCB need to submit SAP duly approved by Steering Committee, chaired by Chief Secretary, A.P.

SL No	Components of SAP	Inclusion	Remarks
1	Topography & Geography of the State	Partial	<ul style="list-style-type: none"><li>While SAP has captured basic Topographical and Geographical data but their impact on dispersion of air pollution is not included.</li><li>Include meteorological data (wind speed, humidity, temperature, rainfall) to understand AQ dynamics &amp; to improve air quality forecasting and seasonal intervention strategies.</li></ul>
2	Regional Planning, Airshed & Coordination Mechanism	No	<ul style="list-style-type: none"><li>Regional coordination mechanism with neighbouring states to manage shared pollution sources.</li><li>Sources identification &amp; activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.</li></ul>
3	Identification of prominent air polluting sources	Partial	Detail about Sources of pollution including Seasonal variations need to be included.
4	Inputs from Stakeholders consultation process	Partial	Separate section on Inputs from sector-specific stakeholders and experts on national/international best practices may also be incorporated.
5	Target & Goals	No	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.

# Observations on Andhra Pradesh SAP

SL No	Points	Inclusion	Remarks
6	Required Policy Interventions	Partial	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	Partial	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.
8	Role & Responsibilities	Yes	Provided
9	Monitoring Mechanism	Yes	As per the guidelines, SAP should include AQMC to monitor the implementation periodically and report to the Steering Committee which will review the progress of implementation with frequency of the meeting to be mentioned.
10	Source Specific Actions	Yes	Provided
11	Additional Actions	Partial	Air Quality Forecasting, Institutional Strengthening etc. may be incorporated.
12	Timeline & Budget	Yes	Private financing and climate co-benefit may also be explored.
13	Indicative template	Yes	Provided



# Observations on Karnataka SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Partial	Topographical and Geographical aspects are covered along with partial meteorological data (wind speed, etc. missing) but their impact on dispersion of air pollution is not included.
2	Regional Planning, Airshed & Coordination Mechanism	Partial	<p>Theoretical aspects of airshed approach is provided however, Regional coordination mechanism with neighbouring states to manage shared pollution sources is missing.</p> <p>Sources identification &amp; activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.</p>
3	Identification of prominent air polluting sources	Partial	<ul style="list-style-type: none"><li>• Identifications of polluting sources are provided only for 4 cities while no region-specific sources for particular pollutant is given.</li><li>• Also, Seasonal variations are not specified with their contributions.</li></ul>
4	Inputs from Stakeholders consultation process	Partial	Separate section on Inputs from sector-specific stakeholders and experts on national/international best practices may also be incorporated.
5	Target & Goals	No	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.

# Observations on Karnataka SAP

SL No	Points	Inclusion	remarks
6	Required Policy Interventions	Yes	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	Partial	<ul style="list-style-type: none"><li>Region specific Action plan may be rolled out in phased manner to achieve the target.</li><li>Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.</li></ul>
8	Role & Responsibilities	Partial	Sectoral Roles and responsibilities of the departments involved in SAP preparation are not provided.
9	Monitoring Mechanism	Yes	Provided
10	Source Specific Actions	Yes	State Specific actions, if any, may be incorporated.
11	Additional Actions	Partial	Planning for Air Quality Forecasting, Institutional Strengthening etc., may be considered.
12	Timeline & Budget	Partial	Timeline & fund status are partially missing for source specific actions.
13	Indicative template	Yes	Provided



# Observations on Tamil Nadu SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Partial	While SAP has captured basic Topographical, Geographical & Meteorological data but their impact on dispersion of air pollution is not included.
2	Regional Planning, Airshed & Coordination Mechanism	No	<ul style="list-style-type: none"><li>Regional coordination mechanism with neighbouring states to manage shared pollution sources.</li><li>Sources identification &amp; activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.</li></ul>
3	Identification of prominent air polluting sources	Yes	Detail about Sources of pollution including Seasonal variations need to be included.
4	Inputs from Stakeholders consultation process	Yes	Separate section on Inputs from experts on national/international best practices may also be incorporated.
5	Target & Goals	Yes	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.
6	Required Policy Interventions	Yes	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.

# Observations on Tamil Nadu SAP

SL No	Points	Inclusion	remarks
7	Development of the Action	Yes	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.
8	Role & Responsibilities	Yes	Provided
9	Monitoring Mechanism	Yes	Frequency of the Steering Committee & AQMC meeting need to be provided.
10	Source Specific Actions	Yes	Source specific actions as suitable to the State's capabilities and requirements /circumstances may be incorporated, if any.
11	Additional Actions	Partial	Air Quality Forecasting and Air Quality Information System may be incorporated
12	Timeline & Budget	Partial	Timeline and budget are missing in some actions. Also Private financing and climate co-benefit may be explored.
13	Indicative template	Partial	Missing Fund details (ex. Approx. expenditure on replacement of heavy oil by industries), targets and timelines may also be incorporated.



# Observations on Telangana SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Partial	While SAP has captured basic Topographical and Geographical data but their impact on dispersion of air pollution is not included. Include meteorological data (wind speed, humidity, temperature, rainfall) to understand AQ dynamics & to improve air quality forecasting and seasonal intervention strategies.
2	Regional Planning, Airshed & Coordination Mechanism	Partial	Regional coordination mechanism with neighbouring states to manage shared pollution sources. Sources identification & activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.
3	Identification of prominent air polluting sources	Partial	Detail about Sources of pollution including Seasonal variations are given only from Hyderabad city.
4	Inputs from Stakeholders consultation process	Partial	Separate section on Inputs from experts on national/international best practices may also be incorporated.
5	Target & Goals	Partial	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.
6	Required Policy Interventions	Partial	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	Partial	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.

# Observations on Telangana SAP

SL No	Points	Inclusion	Remarks
8	Role & Responsibilities	Yes	Provided
9	Monitoring Mechanism	Yes	Provided
10	Source Specific Actions	Yes	Provided
11	Additional Actions	Partial	Air Quality Forecasting, Institutional Strengthening etc. may be incorporated.
12	Timeline & Budget	Yes	Private financing and climate co-benefit may also be explored.
13	Indicative template	Yes	Provided

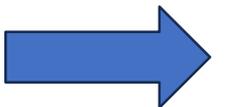


# Observations on Kerala SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Yes	While SAP has captured basic Topographical, Geographical and Meteorological data but their impact on dispersion of air pollution is not included.
2	Regional Planning, Airshed & Coordination Mechanism	No	List of activities based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed and coordination committee is critical for improvement in air quality
3	Identification of prominent air polluting sources	No	Not identified. SA proposed to be conducted in Kochi and Thiruvananthapuram cities. But it is suggested to identify the prominent sources in the kerala state.
4	Inputs from Stakeholders consultation process	No	Section on Inputs from experts on national/international best practices may also be included.
5	Target &Goals	No	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.
6	Required Policy Interventions	No	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	No	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.

# Observations on Kerala SAP

SL No	Points	Inclusion	remarks
8	Role & Responsibilities	Partial	Implementing agencies is provided in indicative template but their role and responsibility need to be incorporated.
9	Monitoring Mechanism	No	As per the guidelines, SAP should include AQMC to monitor the implementation periodically and report to the Steering Committee which will review the progress of implementation with frequency of the meeting to be mentioned.
10	Source Specific Actions	Yes	Source specific actions as suitable to the State's capabilities and requirements/circumstances may be incorporated, if any.
11	Additional Actions	Partial	Air Quality Forecasting, Institutional Strengthening, Public grievance redressal mechanism at state level, Hotspots of Air Pollution may be incorporated
12	Timeline & Budget	Partial	Private financing, grants and climate co-benefit may also be explored.
13	Indicative template	Yes	Missing Fund details may also be incorporated.



# Observations on Puducherry SAP

SL No	Points	Inclusion	Remarks
1	Topography & Geography of the State	Partial	While SAP has captured basic Topographical and Geographical data but their impact on dispersion of air pollution is not included. Include Meteorological data (wind speed, humidity, temperature, rainfall) to understand AQ dynamics and seasonal intervention strategies.
2	Regional Planning, Airshed & Coordination Mechanism	No	Regional coordination mechanism with neighbouring states to manage shared pollution sources. Sources identification & activities contributing to cross-border pollution based on regional source apportionment studies and emission studies to be implemented by neighbouring states in the same airshed.
3	Identification of prominent air polluting sources	No	Cost (Rs 3 lakhs) and timelines (3 months) for inventorization of the sources of air pollution doesn't seem realistic. The inventory should factor in Season wise pollutant sources identification, which may help in better planning.
4	Inputs from Stakeholders consultation process	Yes	Separate section on Inputs from experts on national/international best practices may also be incorporated.
5	Target & Goals	No	The plan should include monitorable and verifiable interim emission reduction targets, which will ensure continuous and timely implementation of actions. Define KPIs for tracking progress in pollution control efforts.
6	Required Policy Interventions	Yes	Implementation status of various existing policy is provided however, their correlation with pollution levels are missing.
7	Development of the Action	Yes	Expected impacts with cost and feasibility analysis maybe incorporated for establishing a priority-based budget allocation model to optimize financial resources.

# Observations on Puducherry SAP

SL No	Points	Inclusion	remarks
8	Role & Responsibilities	Yes	Provided
9	Monitoring Mechanism	Yes	Frequency of the Steering Committee meeting need to be provided.
10	Source Specific Actions	Yes	Source specific actions as suitable to the State's capabilities and requirements/circumstances may be incorporated, if any.
11	Additional Actions	Partial	Air Quality Forecasting, Air Quality Data and Information System, Institutional Strengthening, Public grievance redressal mechanism at state level, Hotspots of Air Pollution may be incorporated
12	Timeline & Budget	Partial	Private financing and climate co-benefit may also be explored.
13	Indicative template	Yes	Missing Fund details may also be incorporated.



EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

25.02.2025

To,

The Member Secretaries  
State Pollution Control Boards /PCCs  
(As per list)

**Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.**

Sir,

This has reference to Hon'ble NGT order in OA No. 159 of 2021 dated 11.12.2024, regarding preparation of State Action Plan (SAP) wherein Hon'ble NGT directed:

*The learned counsels appearing for the SPCB of Tamil Nadu, Kerala, Karnataka, Telangana, Andhra Pradesh and Puducherry Pollution Control Committee uniformly represented that their SAPs are not yet approved by the Steering Committee and they would forward to the CPCB only after such approval obtained from the Steering Committee.*

*Therefore, we direct all the SPCBs/PCCs to get approval of the SAP from the Steering Committee and forward the same to the CPCB on or before 31.01.2025, failing which, the same will be accepted by the CPCB only on payment of cost of Rs.1,00,000/- (Rupees One Lakh only) for each of the SPCBs/PCCs.*

*Upon receiving the SAPs from the SPCBs/PCCs, the CPCB has to collate all the SAPs, bring out the guidelines and implement the same for improving air quality.*

Based on the SAPs received from the respondent States/UTs (i.e. Pollution Control Boards of Andhra Pradesh, Telangana, Karnataka, Tamil Nadu, Kerala & Puducherry) a meeting was convened by CPCB on February 14, 2025 to discuss submitted SAPs for implementation by respective State Level Air Quality Monitoring Committee (AQMC). (Minutes of the meeting is enclosed)

As was discussed in the meeting, all respective SPCBs/PCC are requested to start implementation of submitted SAP by state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the gaps/suggestions provided by CPCB during the aforesaid meeting.

Yours faithfully,



(Bharat Kumar Sharma)  
Member Secretary

Encl.: As above

o/c

**List:**

1. The Member Secretary,  
Andhra Pradesh Pollution Control Board  
D.No. 33-26-14 D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamalavari Street,  
Kasturibaipet, Vijayawada - 520 010
2. The Member Secretary  
Karnataka State Pollution Control Board  
Parisara Bhavan, 49,4th & 5th Floor  
Church Street, Bangalore-560001
3. The Member Secretary  
Tamil Nadu State Pollution Control Board  
No. 76, Mount Salai, Guindy,  
Chennai, Tamil Nadu – 600032
4. The Member Secretary  
Telangana State Pollution Control Board  
Paryavaran Bhavan  
A-3, Industrial Estate, Sanath Nagar,  
Hyderabad, Telangana - 500 018
5. The Member Secretary  
Kerala State Pollution Control Board  
Plamoodu Junction, Pattam Palace P.O.  
Thiruvananthapuram – 695004, Kerala
6. The Member Secretary  
Puducherry Pollution Control Committee  
Department of Science, Technology & Environment  
Housing Board Complex,  
3rd floor, Anna Nagar, Pondichery – 600005

**Copy to**

1. Additional Secretary, CP-Division,  
The Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhawan  
Jor Bagh, Aliganj, New Delhi- 11003
2. Principal Secretary, Environment  
Govt. of Andhra Pradesh  
4th Block, Ground Floor  
A.P Secretariat Office  
Velagapudi, Andhra Pradesh – 522503

: for kind information please

3. Principal Secretary, Environment  
Govt. of Karnataka  
Forest, Environment and Ecology Department  
Karnataka Government Secretariat  
Room No. 442, 4th Floor, Gate No. 2  
M. S. Building, Bangalore - 560001
4. Principal Secretary, Environment  
Govt. of Tamil Nadu,  
Environment and Forests Department  
Secretariat, Chennai  
Tamil Nadu – 600009
5. Special Chief Secretary, Environment  
Govt. of Telangana  
Telangana Forest Department  
Aranya Bhavan, Saifabad  
Hyderabad – 500004
6. Secretary, Environment Department  
Govt. of Kerala  
Directorate of Environment & Climate Change (DoECC)  
4th Floor, K.S.R.T.C Bus Terminal  
Thampanoor, Thiruvananthapuram – 695001
7. Deputy Conservator & Forests  
Forestry & Wildlife  
Mullaiyagam Forest Campus  
Cuddalore Road, Puducherry 605004

  
(Bharat Kumar Sharma)

4

o/c

EMAIL/SPEED POST

CM-13013/56/2021-LAW-HO-CPCB-HO

27.02.2025

To,

The Principal Secretaries-Environment  
(As per list)

Madam/Sir,

**Subject: Compliance in the matter of Hon'ble NGT Order dated 11.12.2024 in OA No. 159 of 2021 (SZ) - Implementation of State Action Plan for clean air - reg.**

This has reference to Hon'ble NGT order dated 11.12.2024 in the matter of OA No. 159 of 2021, regarding submission of approved State Action Plan (SAP) and its implementation.(Order enclosed)

In compliance to Hon'ble NGT Directions, *Guidelines for Formulation of State Action Plan* were prepared by CPCB and shared with the States/UTs to prepare the SAPs. (Copy of the guidelines is enclosed).

As per clause 2.4 of the guidelines, state level Air Quality Monitoring Committee (AQMC) chaired by Principal Secretary, Environment has been prescribed *to monitor the implementation periodically and report to Steering Committee which will review the progress of implementation.*

Based on the SAP received from respondent SPCBs/PCC, a meeting was convened by CPCB on February 14, 2025 with the respective respondent SPCBs/PCC, to discuss submitted SAPs and its implementation. (Minutes of the meeting are enclosed)

As discussed in the meeting, all respondent SPCBs/PCC have been requested to start implementation of submitted SAP through state level AQMC in their respective States/UT with immediate effect, along with further strengthening of SAP by incorporating the suggestions provided by CPCB during the aforesaid meeting.

In view of above, it is requested to kindly monitor the implementation of State action plan periodically and for further review by the respective Steering Committee.

Yours faithfully,



Bharat Kumar Sharma  
(Member Secretary)

Encl.: As above

o/c

4

**List:**

1. Principal Secretary, Environment  
Govt. of Andhra Pradesh  
4th Block, Ground Floor  
A.P Secretariat Office  
Velagapudi, Andhra Pradesh – 522503
2. Principal Secretary, Environment  
Govt. of Karnataka  
Forest, Environment and Ecology Department  
Karnataka Government Secretariat  
Room No. 442, 4th Floor, Gate No. 2  
M. S. Building, Bangalore - 560001
3. Principal Secretary, Environment  
Govt. of Tamil Nadu,  
Environment and Forests Department  
Secretariat, Chennai  
Tamil Nadu – 600009
4. Special Chief Secretary, Environment  
Govt. of Telangana  
Telangana Forest Department  
Aranya Bhavan, Saifabad  
Hyderabad – 500004
5. Secretary, Environment Department  
Govt. of Kerala  
Directorate of Environment & Climate Change (DoECC)  
4th Floor, K.S.R.T.C Bus Terminal  
Thampanoor, Thiruvananthapuram – 695001
6. Commissioner-cum-Secretary to Government  
Government of Puducherry  
Forestry & Wildlife, Chief Secretariat,  
Goubert Avenue, Puducherry - 605 001

**Copy to:**

1. Additional Secretary, CP-Division,  
The Ministry of Environment, Forest and Climate Change  
Indira Paryavaran Bhawan  
Jor Bagh, Aliganj, New Delhi- 11003 :for kind information please
2. The Member Secretary,  
Andhra Pradesh Pollution Control Board  
D.No. 33-26-14 D/2, Near Sunrise Hospital,  
Pushpa Hotel Centre, Chalamalavari Street,  
Kasturibaipet, Vijayawada - 520 010 :for kind information and  
necessary action, please
3. The Member Secretary  
Karnataka State Pollution Control Board  
Parisara Bhavan, 49,4th & 5th Floor  
Church Street, Bangalore-560001 :for kind information and  
necessary action, please

4. The Member Secretary  
Tamil Nadu State Pollution Control Board  
No. 76, Mount Salai, Guindy,  
Chennai, Tamil Nadu – 600032  
:for kind information and  
necessary action, please
5. The Member Secretary  
Telangana State Pollution Control Board  
Paryavaran Bhavan  
A-3, Industrial Estate, Sanath Nagar,  
Hyderabad, Telangana - 500 018  
:for kind information and  
necessary action, please
6. The Member Secretary  
Kerala State Pollution Control Board  
Plamoodu Junction, Pattam Palace P.O.  
Thiruvananthapuram – 695004, Kerala  
:for kind information and  
necessary action, please
7. The Member Secretary  
Puducherry Pollution Control Committee  
Department of Science, Technology & Environment  
Housing Board Complex,  
3rd floor, Anna Nagar, Pondichery – 600005  
:for kind information and  
necessary action, please

(Bharat Kumar Sharma)

4

**BEFORE THE NATIONAL GREEN  
TRIBUNAL (SOUTHERN ZONE)  
CHENNAI**

**ORIGINAL APPLICATION NO. 159  
OF 2021 (SZ)**

**IN THE MATTER OF:**

Kankana Das

... Applicant

Versus

Union of India and others

... Respondents

**STATUS REPORT FILED ON  
BEHALF RESPONDENT NO. 2,  
CENTRAL POLLUTION CONTROL  
BOARD (CPCB)**

**Advocate P. Jayalakshmi**

**COUNSEL FOR CPCB**